

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 173/TT/2021 alongwith IA No. 92/2023**

Subject : Petition for transmission tariff for the 2019-24 tariff period for Asset-1:  $\pm 800$  kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2:  $\pm 800$  kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under "HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu)-North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System" in the Southern Regional Grid.

Petitioner : Power Grid Corporation of India Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited & 23 Ors.

**Petition No. 242/TT/2021 alongwith IA No. 91/2023**

Subject : Petition for transmission tariff for the 2019-24 tariff period for Asset-1:  $\pm 800$  kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under "HVDC Bipole link between the Western Region (Raigarh, Chattisgarh) and the Southern Region (Pugalur, Tamil Nadu)- North Trichur (Kerala)-Scheme 1: Raigarh-Pugalur 6000 MW HVDC System" in the Southern Regional Grid.

Petitioner : Power Grid Corporation of India Limited

Respondent : Tamil Nadu Generation and Distribution Corporation Limited & 23 Ors.

Date of Hearing : **16.7.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member

Parties present : Ms. Swapna Seshadari, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha, Advocate, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Prabhas Bajaj, Advocate, KSEBL  
Shri Priyanshu Tyagi, Advocate, KSEBL  
Shri D. Abhinav Rao, Advocate, Telangana DISCOMS  
Shri Rahul Jajoo, Advocate, Telangana DISCOMS



Ms. Manyaa Chandok, Advocate, AP DISCOMS  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Mohd. Mohsin, PGCIL  
Shri A. Naresh Kumar, PGCIL  
Dr. R. Katharavan, TANGEDCO  
Er. R. Alamelu, TANGEDCO

### **Record of Proceedings**

Petition No. 173/TT/2021 and Petition No. 242/TT/2021 are taken up on remand from APTEL. Since the issues involved in these Petitions are similar, they were taken up together.

2. The learned counsel for TANGEDCO submitted that since the matter was partly heard by the Coram consisting of Member (Law), the matter may be taken up by a Coram including Member (Law). The learned counsels for AP Discoms, KSEBL, and CTUIL supported the submissions of the learned counsel for TANGEDCO.

3. The learned counsel for the Petitioner opposed the submissions of the Respondents and submitted that the instant Petitions are tariff Petitions and no bills have been raised on the beneficiaries after the APTEL's judgment dated 3.10.2023 in Appeal No. 776 of 2023 as there is no tariff order after that date. Accordingly, she prayed that an interim tariff may be granted to the Petitioner as the Petitioner has invested more than Rs. 20,000 crore, and the beneficiaries are availing the benefit of the asset.

4. After hearing the learned counsel for the Petitioner and the learned counsels for the Respondents, the Commission directed as follows:

(a) The Petitioner to file the details of payment/tariff received and payment due with respect to the assets under the above petitions on an affidavit within one week.

(b) Parties to file their written submission/ Note, if any, within two weeks with an advance copy to each other.

6. The matters will be listed for the hearing on **20.8.2023 at 2.30 P.M.**

**By order of the Commission**

sd/-  
**(T. D. Pant)**  
**Joint Chief (Law)**

